

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

IA(I.B.C)/562 (CH)2024
And
C.P. (IB)/219(CH)2023

IN THE MATTER OF:

Rahuljit Singh Sidhu

...Petitioner

Under Section: 94(1), IBC, 2016, Rule 11, NCLT Rules

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Varun Garg, Advocate

For the RP : Mr. Dharam Paul Garg, Advocate
Mr. Vivek Bansal, RP in person\

For the Canara Bank: Ms. Manvi Arora, proxy counsel for Mr. Rakshit Gupta,
Advocate

ORDER

IA No. 562/2024

This application has been filed by the RP to place on record the report under Section 99 of the Code. The same is taken on record. Thus, IA No. 562/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

C.P. (IB)/219(CH)2023

Learned counsel for the petitioner is directed to supply addresses/ email addresses of all the other creditors except Canara Bank to the RP within one week and

the RP is directed to supply a copy of the report to the email addresses of the concerned creditors. If the creditors are served, they are directed to file objections, if any, within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 16.05.2024.

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM